

Norms Committee Minutes of the Meeting No. 18-/AM 21-22 dated 07.04.2022 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri Shaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 18-/AM 21-22 dated 07.04.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/April 2021-22/ 18-/AM 21-22 dated 07.04.2022

Case No. M- 955 NC No. 18/21-22 Date : 07.04.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00 /AM19 RLA F.No. 31AA04000494/AM22 Lic. No. 3111000293 dated 29.04.2021	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. A copy of COA and Specification of export and import items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 08.04.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case.		

Case No. M- 956 NC No. 18/21-22 Date : 07.04.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00 /AM RLA F.No. 31AA04024621/AM22 Lic. No. 3111000522 dated 11.08.2021	StatusCase: Defered
Decision : The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. A copy of COA and Specification of export and import items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 06.04.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case		

Case No. M- 957 NC No. 18/21-22 Date : 07.04.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00593/AM20 RLA F.No. 31/83/040/00059/AM21 Lic. No. 31110067846 dated 08.09.2020	Status Case: Defered
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Decision : The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. Export item given in Nos.
2. Wastage Export product.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 08.04.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case

Case No. M- 958 NC No. 18/21-22 Date : 07.04.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/0 /AM21 RLA F.No. 31AAp40006744AM21 Lic. No. 3111000192 dated 08.03.2021	Status Case: Defered
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Decision : The Committee considered the case as per Agenda and decided to call for the information as both the export product are same then why Qty of same import item different both

the Export Product. Justified for the above.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 08.04.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case.

Case No. M- 959 NC No. 18/21-22 Date : 07.04.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00776/AM21 RLA F.No. 31/83/040/00163/AM21 Lic. No. 3111000292 dated 29.04.2021	Status Case: Approved
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Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Indian MP 40 Peppermint Variety (Containing Natural Mint Blend 63%)	1.0 Kg	Natural Mint Blend	0.6363 Kg
Low MF Indian Peppermint Blend (Containing Natural Mint Blend 10.80 %)	1.0 Kg	Natural Mint Blend	0.1091 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 960 NC No. 18/21-22 Date : 07.04.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00927/AM21 RLA F.No. 31/83/040/00125/AM20 Lic. No. 31110067632 dated 18.12.2019	Status Case: Deferred
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Decision : The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. Appendix 4 E, indicating % wastage claimed.
2. Material Balance Sheet
3. A copy of shipping bill for each of export product indicating content of import in items.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 06.04.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case.

Case No. M- 961 NC No. 18/21-22 Date : 07.04.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00478/AM20 RLA F.No. 31/83/040/00106/AM21 Lic. No. 3110067596 dated 19.11.2019	Status Case: Deferred
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Decision : The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. Specification and COA of import & Export items.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 08.04.2022 on DGFT's for examination of the case. Hence, the Committee decided defer the case..

Case No. M- 962 NC No. 18/21-22 Date : 07.04.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/01019/AM21 RLA F.No. 31/83/040/00047/AM21 Lic. No. 3111000117 dated 28.01.2021	Status Case: Deferred
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Decision : The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. Specification and COA of import & Export items.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 08.04.2022 on DGFT's for examination of the case. Hence, the Committee decided defer the case.

Case No. M- 963 NC No. 18/21-22 Date : 07.04.2022	M/s. Hubergroup India Private Limited ,Mumbai RLA. No. ----- Licence No. Norms as under 4.06	Status Case: Deferred
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Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. To give complete calculation to arrive to the % solid resin content and pigment content of export items from the raw materials.

Signature

D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to **Defer** the case..

Case No. M- 964
NC No. 18/21-22
Date : 07.04.2022

M/s. Hubergroup India Private Limited ,Mumbai
RLA. No. -----
Licence No. **Norms as under 4.06**

Status Case:
Defered

Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. To give complete calculation to arrive to the % solid resin content and pigment content of export items from the raw materials.

D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to **Defer** the case..

Case No. M- 965
NC No. 18/21-22
Date : 07.04.2022

M/s. Hubergroup India Private Limited ,Mumbai
RLA. No. -----
Licence No. **Norms as under 4.06**

Status Case:
Defered

Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. To give complete calculation to arrive to the % solid resin content and pigment content of export items from the raw materials.

D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to **Defer** the case..

Case No. M- 966
NC No. 18/21-22
Date : 07.04.2022

M/s. Hubergroup India Private Limited ,Mumbai
RLA. No. -----
Licence No. **Norms as under 4.06**

Status Case:
Defered

The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. To give complete calculation to arrive to the % solid resin content and pigment content of export items from the raw materials.

D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to **Defer** the case..

Case No. M- 967
NC No. 18/21-22
Date : 07.04.2022

M/s. Hubergroup India Private Limited ,Mumbai
RLA. No. 03/94/040/00599/AM21
Licence No. 0310839917 dated 12.11.2020

Status Case:
Defered

The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. To give complete calculation to arrive to the % solid resin content and pigment content of export items from the raw materials.

D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to **Defer** the case..

Case No. M- 968
NC No. 18/21-22
Date : 07.04.2022

M/s. Agrow Allied Ventures Pvt. Ltd., Gurugram
HQ.F.No .01/83/50/820/AM19/DES-IV
RLA. No. 05/23/040/00473/AM19

Status Case:
Approved



Licence No. 0510409447 dated 24.01.2019

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Glyphosate Technical (95% W/W min)	1 Litre	Glyphosate Technical	0.373 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).

Case No. M- 969
NC No. 18/21-22
Date : 07.04.2022

M/s. Agrow Allied Ventures Pvt. Ltd., Gurugram
HQ.F.No .01/83/50/820/AM19/DES-IV
RLA. No. 05/23/040/0282/AM20
Licence No. 0510412163 dated 17.10.2019

Status Case:
Deferred

Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. The export item shown MCPA (DMA Salt) 315 g/l in the formulation whereas the approved composition in CIB in MCPA 315 g/l.
 2. Justification for such variation from CIB Registration alongwith working may be furnished.
- D/L has been issued to the firm on 05.04.2022. Hence, the Committee decided to **Defer** the case..

Case No. M- 970
NC No. 18/21-22
Date : 07.04.2022

M/s. Agrow Allied Ventures Pvt. Ltd., Gurugram
HQ.F.No .01/83/50/820/AM19/DES-IV
RLA. No. 05/23/040/00474/AM19
Licence No. 0510409450 dated 24.01.2019

Status Case:
Deferred

Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. The export item shown MCPA (DMA Salt) 315 g/l in the formulation whereas the approved composition in CIB in MCPA 315 g/l.
 2. Justification for such variation from CIB Registration alongwith working may be furnished.
- D/L has been issued to the firm on 05.04.2022. Hence, the Committee decided to **Defer** the case..

Case No. M- 971
NC No. 18/21-22
Date : 07.04.2022

M/s. Gereme India LLP ,Delhi
RLA. No. 05/23/040/00510/AM10
Licence No.0510407845 dated 19.09.2018

Status Case:
Deferred

Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. Weight of export item in Kg term.
2. Composition of export item, giving complete calculation for requirement of all the raw materials (both imported and indigenous) indicating net content and wastage for the manufacture of export item.

3. Analysis report of Metal powder (8025 Brushed Nickel).
D/L has been issued to the firm on 05.04.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 972

NC No. 18/21-22

Date : 07.04.2022

M/s. Gereme India LLP , Delhi

RLA. No. 05/23/040/00510/AM19

Licence No. 0510409725 dated 21.02.2019

Status Case:

Defered

Decision: The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. Weight of export item in Kg term.
2. Composition of export item, giving complete calculation for requirement of all the raw materials (both imported and indigenous) indicating net content and wastage for the manufacture of export item.

3. Analysis report of Metal powder (8025 Brushed Nickel).

D/L has been issued to the firm on 05.04.2022. Hence, the Committee decided to **Defer** the case..

Case No. M- 973

NC No. 18/21-22

Date : 07.04.2022

M/s. Shital Industries Ltd., Gujarat ,

RLA F.No. 08/24/040/00093/17

Lic. No. 0810138210 dated 24.06.2016

Status Case:

Defered

The Committee considered the case as per Agenda and decided to call for the information of following deficiencies:

1. As per calculation on Stichometric balance furnished, the requirement of 2EHTG is – 067 Kg/Kg, However request is to increase the Qty as 0.776 Kg/Kg.

You are requested to explain the reason to arrive at the Qty.

Therefore, the Committee decided to ask the firm to upload the relevant documents against t
D/L Issued on 08.04.2022 on DGFT's for examination of the case. Hence, the Committee decided
defer the case.

Case No. M- 974

NC No. 18/21-22

Date : 07.04.2022

M/s. UPL Ltd,

RLA F.No. 03/95/040/00263/AM17

Lic. No. 0310818179 dated 02.01.2018

Status Case:

Defered

Deccision : The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM.)

Case No. M- 975

NC No. 18/21-22

Date : 07.04.2022

M/s. Hikal Limited, Gujarat

F.No. 01/83/050/00809/AM 19

RLA F.No. 03/94/040/00344/AM21

Lic. No. 0310837840 dated 24.08.2020

Status Case:

Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as

under:-			
Export Item	Quantity	Import Item	Quantity
Cyclaniliprole Technical 95.00%w/w min. (Cyclaniliprole (IKI-3106)	1 Kg	(BPPA) 3- Bromo-4-Chloro-1-(3-chloro-2-pyridyl)-2-(1RS)-1-Cyclopropylethyl) Carbamoyl pyrazole-5-carboxanilide	Procured Indigenously
		Ethyl Acetate	1.72 Kg
		Bromine	0.40 Kg
		Caustic Soda	0.087 Kg
		Sulphuric Acid	0.04 Kg
		Sodium Bicarbonate	Not Shown in the process
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).			

Case No. M- 976 NC No. 18/21-22 Date : 07.04.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00478/AM20 RLA F.No. 31/83/040/00106/AM21 Lic. No. 3111000505 dated 04.08.2021	Status Case: Deferred
Decision : The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Specification and COA of import & Export items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 06.04.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case.		

Case No. M- 977 NC No. 18/21-22 Date : 07.04.2022	M/s. Callisons Flavors India Pvt Ltd., HQ F.No. 01/83/50/00478/AM20 RLA F.No. 31/83/040/00106/AM21 Lic. No. 311100747 dated 02.12.2021	Status Case: Deferred
Decision : The Committee considered the case as per Agenda and decided to call for the information of following deficiencies: 1. Specification for each of export item and net content of each import item. 2. Blend ratio of natural mint blend 3. Provide complete Technical details for each license. 4. Provide details for IP rich cut 20 and 60. 5. A copy of Bill's of entry and shipping bill for related export and Import. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 08.04.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the Case.		

Case No. M- 978	M/s. Atlantic Care Chemical, Kerala	Status Case:
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NC No. 18/21-22
Date : 07.04.2022

RLA. No. 10/24/040/000 80 /AM15
HQ F.No. 01/83/5000/ 368 /AM18
Licence No.1010056981 dated 18.05.2014

Deferred

Decision : The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

- 1 A copy of Bill's of entry and shipping bill for related export and Import.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 8.04.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case

Case No. M- 979
NC No. 18/21-22
Date : 07.04.2022

M/s. Atlantic Care Chemical, Kerala
RLA. No. 10/24/040/000 80 /AM15
HQ F.No. 01/83/5000/ 368 /AM18
Licence No.1010058769 dated 03.09.2014

Status Case:
Deferred

Decision :- The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. In the application export is NOV Destain while COA forwarded is for NOVA WAS LSL.
You requested to clarify.

D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 980
NC No. 18/21-22
Date : 07.04.2022

M/s. Callisons Flavors India Pvt Ltd.,
HQ F.No. 01/83/50/01019/AM21
RLA F.No. 31/83/040/00047/AM21
Lic. No. 3110067827 dated 19.08.2020

Status Case:
Deferred

Decision :- The Committee considered the case as per Agenda and decided to call for the information of deficiencies

1. A copy of Bill's of entry and shipping bill for related export and Import.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L Issued on 09.03.2022 on DGFT's for examination of the case. Hence, the Committee decided to defer the case..

Case No. M- 981
NC No. 18/21-22
Date : 07.04.2022

M/s. UPL Ltd, Mumbai
RLA F.No. 03/95/040/00263/AM17
Lic. No. 0310806066 dated 11.07.2016

Status Case:
Approved

Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :-

Export Item: Acephate Technical 97% Min.
Quantity : - 1 Kg

Import Item	Existing Qty	Proposed for Revision
O.O –Dimethyl Phosphoramido Thioate (DMPAT 95% Min)	0.970 Kg	1.058 Kg
Methylene Dichloride	0.043 Kg	0.0839 Kg

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).



Date:12.05.2022
Place:New Delhi

Chetan Parkash Jaggarwal
Foreign Trade Development Officer